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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 203/93
M.P. NO. 2112/93 in
D.A. NO. 1454/90

DECIDED ON : 10.8.1993

Union of India & Ors.

... Petitioners

Vs.

Shiv Shankar Rai

... Respondent

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C.(J)

THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

None present for the Petitioners.

ORDER (ORAL)

Hon'ble Mr. Justice S. K. Dhaon, V.C. —

This is an application seeking review of the judgment/order dated 16.2.1993 in D.A. No. 1454/90 passed by a Division Bench of this Tribunal of which Hon'ble Shri P. K. Kartha, V.C. (J) and one of us (Hon'ble Shri B. N. Dhoundiyal) were Members.

2. The review application was presented in this Tribunal on 7.6.1993 accompanied by an application seeking condonation of delay.

3. The period prescribed for filing an application for review is thirty days from the date of receipt of the order. The application filed for condonation of delay is an interesting reading. It consists of two paragraphs. In the earlier part, the directions given by this Tribunal in the judgment sought to be reviewed are mentioned. In paragraph 1 it is made out that this Tribunal committed an error in giving the directions. Paragraph 2 alone deals with the

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condonation of delay, which, we think is proper to extract:

"That since the limitation period has expired due to time taken in seeking advice of the Ministry of Law and processing the case in the Directorate and Department of Official Language."

4. In our opinion, no effort has been made whatsoever to explain the delay. We have, therefore, no option but to reject the application seeking the condonation of delay. Even on merits, we do not find any error apparent on the face of the record in the judgment which is sought to be reviewed. This review application is rejected summarily.

B. N. D. *[Signature]*
(B. N. Dhoundiyal)

Member (A)

S. K. *[Signature]*
(S. K. Dhaon)
Vice Chairman (J)

as